

Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad
REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.365 of 2011

(Arising out of OIO-39/VDR-II/SGE-F/DGCEI/STAX/ADJ/COMMR/2010-11 passed by Commissioner of Central Excise, CUSTOMS (Adjudication)-VADODARA-II)

Shri Ganesh Engineering & Fabricators

.....Appellant

806,
Gidc, Waghodia, Vadodara, Gujarat

VERSUS

C.C.E. & S.T.-Vadodara-ii

.....Respondent

1st Floor... Room No.101,
New Central Excise Building,
Vadodara, Gujarat- 390023

APPEARANCE:

M. Pandya, Advocate for the Appellant

Shri Ghanshyam Soni, Joint Commissioner (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU

Final Order No. A/ 10242 /2020

DATE OF HEARING: 22.01.2020
DATE OF DECISION: 22.01.2020

RAMESH NAIR

The Learned Counsel for the appellant submits that they opted for the "SABKA VISHWAS SCHEME, 2019".

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said scheme, 2019 is not accepted.

(Dictated & Pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

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